## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

Name of the Company:

SBI (COC)

V/s.

Navnitlal Bhatia IRP.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. Kari Korthan

Advest

Applican

2. ANIP

A GANDH (

Apvocate

APPLICANT

mi or you

## **ORDER**

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Applicant. None present for Respondent in IA 414/2017.

Applicant is directed to issue notice of date of hearing on IRP and shall file proof of service.

List the matter on 08.01.2018.

JORAMA KIIN

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL